

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18528/2019

(Arising out of impugned final judgment and order dated 08-09-2017 in CRA No. 279/1998 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JASKARAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84137/2019-CONDONATION OF DELAY IN FILING and IA No.84138/2019-EXEMPTION FROM FILING O.T.)

Date : 03-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms. Vanshaja Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as well as on the Special Leave Petition, returnable within four weeks.

Dasti, in addition, is permitted.

Learned counsel for the petitioner may serve a copy of this petition to the Standing Counsel appearing for the State of Uttar Pradesh.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)